

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2053

ANSWERED ON:27.08.2007

EMPLOYEES/ LABOURERS ON CONTRACT BASIS IN CENTRAL GOVERNMENT

Azmi Shri Iiyas;Khaira Shri Chandrakant Bhaurao;Ramadass Prof. M

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether employees/labourers are being recruited in various Ministries and Departments on contract basis in contravention of labour laws;
- (b) if so, the details thereof indicating the number of employees/labourers so recruited during each of the last three years and thereafter, Ministries and Department-wise;
- (c) the mechanisms put in place for identification of establishment engaging contract labour;
- (d) whether the pay, allowances and other benefits being provided to such employees/labourers are in accordance with the rules enshrined in Contract Labour (Regulation & Abolition) Act, 1970;
- (e) if not, the reasons therefor;
- (f) whether the salaries of such employees/labourers are paid directly to them;
- (g) if not, whether reports of exploitation of such employees/labourers by labour contractors have been received by the Government recently; and
- (h) if so, the details thereof and the remedial action taken thereon?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) to (h): The information is being collected and will be laid on the Table of the House.